

FIR No. 350/2020
PS : Sarai Rohilla
U/s 379/356/34IPC
State Vs. Ankur S/o Sh. Rajesh @ Sarvan Yadav

(Through Video Conferencing)

18.07.2020

Application for grant of bail on behalf of accused Ankur S/o Sh. Rajesh @ Sarvan Yadav

Present: Ld. APP for the State
Sh. Rahul Tandon, LAC for accused.

LAC for accused has submitted that accused is in JC since 29.05.2020 and has been falsely implicated in the present case.

I have heard Id counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Ankur S/o Sh. Rajesh @ Sarvan Yadav is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Ankur S/o Sh. Rajesh @ Sarvan Yadav be released from JC if not required in any other case.

Copy of the order be sent to jail through email daksection.tihar@gov.in and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.


(Chander Mohan)
MM-04/Central:
Delhi/18.07.2020

FIR no. 350/2019
PS Sarai Rohilla
U/s 279/337 IPC
State Vs. Jaivir

18.07.2020

(Through Video Conferencing)

Application on behalf of the applicant/accused namely Jaivir for releasing his original driving licence no. HR-4619990197012 which validity has expired on 19.05.2020.

Present:- Ld. APP for the State.
Counsel for applicant/accused.

This is an application for release of driving licence of accused/applicant.
Heard.

The normal functioning of court continues to be remain suspended. It may take some more time for the trial of the present case to re-commence. This court is in agreement with argument of counsel for the accused that accused cannot be deprived of his DL for a long time as it is required by him to earn his livelihood. Since, their appears to be bleak chance of commencement or conclusion of the trail in near future, this court hereby orders the release of driving licence of accused/applicant. However, ahmad shall keep the photocopy of self-attested DL (attested by applicant/accused) on record in place of original licence and also obtain an acknowledgment of applicant/accused of such release. Accused shall be bound to produce the same during trail as and when ordered.



(Chander Mohan)
MM-04/Central/THC
18.07.2020